(ON SPECIFIED LANDS) (SECOND AMENDMENT

পঞ্জীভুক্ত নম্ব -৭৬৮/৯৭ Registered No. - 768/97





THE ASSAM GAZETTE

অসাধাৰণ **EXTRAORDINARY**

প্ৰাপ্ত কৰ্ত্ত্ত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY AUTHORITY

নং 168 দিশপুৰ, শুক্রবাৰ, 6 মে', 2005, 16 বহাগ, 1927 (শক) No.168 Dispur, Friday, 6th May, 2005, 16th Vaisakha, 1927 (S.E.)

GOVERNMENT OF ASSAM ORDERS BY THE GOVERNOR LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH

The 30th April, 2005

No. LGL.42/2004/70.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

1434 THE ASSAM GAZETTE, EXTRAORDINARY, MAY 6, 2005

ASSAM ACT NO. XVI OF 2005

(Received the assent of the Governor on 28th April, 2005)
THE ASSAM TAXATION (ON SPECIFIED LANDS) (SECOND AMENDMENT)
ACT, 2005

AN

to amend the Assam Taxation (On Specified Lands) Act, 1990.

Preamble.

Whereas it is expedient to amend the Assam Taxation (On Specified Assam Act XII of Lands) Act, 1990, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

Short title, extent and commencement.

- (1) This Act may be called the Assam Taxation (On Specified Lands) (Second Amendment) Act, 2005.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall be deemed to have come into force on the first day of January, 2005.

Amendment of section 3

- 2. In the principal Act, in section 3, after sub-section (2), a new sub-section (2A) shall be inserted, namely:-
 - "(2A) Notwithstanding anything contained in sub-sections (1) and (2) and subject to sub-section (3), no tax shall be levied under sub-section (1) in respect of a tea estate owned by the Assam Tea Corporation Limited for a period of five years on and from 1st January, 2005 during which the total area of specified land owned or held by the Assam Tea Corporation Limited and used for or intended to be used by them during those year for growing tea and for purposes ancillary thereto.

Provided that the State Government may, by notification in the Official Gazette, extend the period of exemption for further periods, not exceeding one year at a time, subject to such conditions and restrictions as may be specified in the said notification."

M. K. DEKA, disumului latanay

Commissioner & Secy. to the Govt. of Assam, Legislative Department, Dispur.

GUWAHATI- Printed & Published by the Dy. Director (P&S), Directorate of Ptg. & Sty., Assam, Guwahati-21, (Ex-Gazette) No. 335-500-600-6-5-2005.